

Participants : [Radhakrishnan Shri Varkala](#)

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Title : Need for retaining the present Electricity Board in the States.

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, I rise to bring an important matter to the notice of the House. We have passed the Electricity Regulatory Authority Act. At the time when it was passed, I had specifically mentioned that power generation and distribution is a subject in the Concurrent List. I feel that passing a law, which is mandatory to all will definitely curtail the federal structure of our Constitution.

In Kerala State we are in great difficulty. The Kerala State Electricity Board (KSEB) is running profitably. Now, as per the provision of the Act, the Board will have to be disbanded, and we will have to bring in three separate units. ... (*Interruptions*)

उपाध्यक्ष महोदय : मुझे आपका ख्याल है।

श्री चन्द्र मणि त्रिपाठी (रीवा) : मुझे पूरे सत्र में जीरो ऑवर में बोलने का मौका नहीं मिला, इसलिए मैं सदन से जा रहा हूँ।

*Expunged as ordered by the Chair.

13.36 hrs.

(At this stage Shri Chandra Mani Tripathi left the House.)

SHRI VARKALA RADHAKRISHNAN : We do not know how far it will be successful, but one thing is certain that it will lead to privatisation in power generation and distribution. Therefore, I would request the Central Government to make an amendment to the Central Act and provide an option to the State Governments to have their own Boards for power generation and distribution. Otherwise, we will be in difficulty, and the spirit of the Constitution will also be in difficulty. Therefore, I again request the Government to bring an amendment to the Electricity Regulatory Act. I conclude with these words.